

# ACT NO. XV OF 1936.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the  
27th October, 1936.)

## An Act to amend the Indian Rubber Control Act, 1934, for certain purposes.

**XXVIII of 1934.** WHEREAS it is expedient to amend the Indian  
Rubber Control Act, 1934, for the purposes here-  
inafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Indian Rubber Control Short title.  
(Amendment) Act, 1936.

**XXVIII of 1934.** 2. In section 2 of the Indian Rubber Control Act, 1934 Amendment of  
section 2, Act  
XXVIII of  
1934.  
(hereinafter referred to as the said Act),—

(a) in clause (c), the words “from rubber produced  
in India” shall be omitted;

(b) in clause (d), for the words “excluding imported  
rubber re-exported in manufactured articles  
containing rubber” the words “excluding  
rubber contained in imported manufactured  
articles re-exported” shall be substituted and  
for the words “excluding rubber in manufactur-  
ed articles containing rubber” the words  
“excluding rubber contained in imported  
manufactured articles whether or not re-  
exported” shall be substituted; and

(c) in clause (h), for the words “except where the  
word is used in Chapter IV rubber produced in  
India contained in any article manufactured  
in India” the words “rubber contained in  
any manufactured article” shall be substituted.

3. In sub-section (1) and sub-section (2) of section Amendment of  
section 12,  
Act XXVIII  
of 1934.  
12 of the said Act, for the words “the growth or  
produce of” the words “grown, produced or contained  
in an article manufactured in” shall be substituted.

4. For  
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Price anna 1 or 1½d.

*Indian Rubber Control.* [ACT XV OF 1936.]

Substitution of  
new section  
for section 13,  
Act XXVIII  
of 1934.

Export allot-  
ments.

4. For section 13 of the said Act the following section shall be substituted, namely :—

“ 13. A general export allotment, that is, the permissible maximum net exports of rubber from British India excluding Burma for any specified period expressed in terms of dry rubber, and a Burma export allotment, that is, the permissible maximum net exports of rubber from Burma for the same period similarly expressed, shall be declared from time to time by the Governor General in Council by notification in the Gazette of India.”